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issued by the end of 1983 when such prohibition would also be applicable to the aforesaid three States. I_n the intervening period prosecution for offences relating to Ganja are covered under the rules framed under section 10 of the aforesaid

Act by the State Government read *v/ith* their respective excise laws. The prosecution should therefore be covered under the rules framed by the Delhi State Administration under section 10 of the aforesaid Act read with their excise laws: The Delhi Administration has, therefore, appropriately been advised to file a Revision in the Competent Higher

'Court

Representation of SC/ST in Class 'A' posts of Government

1899. SHRF H. HANMANTHAP-PA: Will the PRIME MINISTER be pleased to state:

(a) what is the percentage of representation of Scheduled Castes and Scheduled Tribes in Class 'A' posts of the Central Government; and

I (b) what steps Government propose to take to improve the percentage of Scheduled Castes and Scheduled Tribes in these posts?

THE DEPUTY MINISTRY IN THE MINISTRY OF PERSONNEL: PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGHENGTI): (a) The percentage of representation of Group 'A' posts of the Central Government as on -1-1-1985, is" 7. 30 per cent and 1. 73 per cent for Scheduled Castes and Scheduled Tribes respectively.

(b) In posts which are filled byDirect Recruitment, various concessions in age, travelling allowances, relaxation in minmum standard and relaxation in experience qualification have been provided. Provision also exists for separate interview of candidates belonging to these communities as well as total exemption for them from payment of, fees. In some cases, Limited Departmental examinations confined only to Scheduled Castes and Scheduled Tribes candidates are also held. Coaching centres have also been started to prepare Scheduled Castes and Scheduled Tribes candidates for various competitive examinations, for recruitment to various services|posts. These steps are resulting in progressive improvement in the representation of Scheduled Castes and Scheduled Tribes in Group 'A' Posts.

to Questions

Technology for Silicon Solar Cells

1900. SHRI ASHWANi KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that while rejecting the import of photovoltaic technology for silicon solar cells in favour of the know-how developed! by Bharat Heavy Electricals Limited and Central Electronics Limited, Government has discarded the Import Substitution Award Winning solar cell technology, developed by the Solid State Physics Laboratory of the Ministry of Defence, because it was never commercialised, no foreign exchange was saved and yet imports " were deemed to have been substituted;

(b) what are the details in this regard; and

'(c) what action is contemplated against' persons responsible for mis-, leading the country and for failing t_0 take remedial steps?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINIS TEF. OF STATE IN THE DEPARTMENTS OF OCEAM DEVELOPMENT. ATOMIC ENERGY ELECTRONICS ANJP SPACE (SHRI